

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 288/MP/2024

Subject : Petition under section 79(1)(c), (f), and (k) of the Electricity Act, 2003 read with Regulations 9, 19, and 20 of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 seeking adjudication of disputes related to the return of energy due to the Petitioner from the Respondent in terms of the letter of intent dated 23.3.2022.

Petitioner : Himachal Pradesh State Electricity Board Limited (HPSEB)

Respondents : Kreate Energy (I) Private Limited (KEIPL)

Date of Hearing : **15.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, HPSEB
Shri Amal Nair, Advocate, HPSEB
Ms. Anju Shree Nair, Advocate, HPSEB
Shri Ajitesh Garg, Advocate, KEIPL
Shri Adarsh Tripathi, Advocate, KEIPL

Record of Proceedings

At the outset, the learned counsel for the Petitioner, HPSEB, submitted that the present Petition has been filed, *inter alia*, seeking return of banked power due from the Respondent, KEIPL. She submitted that during the pendency of proceedings, the parties had entered into a settlement arrangement for the return of the power. However, out of the total 65 MUs of energy required to be returned, KEIPL has returned only around 10-15 MUs, and more than 45 MUs are due from KEIPL. She further submitted that KEIPL is returning energy only during parts of the day as against the requirement of on a round-the-clock basis. She further sought ten days' time for filing an additional affidavit to bring on record such developments.

2. Learned counsel for the Respondent, KEIPL, submitted that pursuant to the liberty granted by the Commission *vide* the Record of Proceedings dated 30.7.2026, the Petitioner was permitted to consider the offer of KEIPL for return of energy. However, the Petitioner has communicated its views on KEIPL's offer only on 10.9.2026. He further

sought additional time of four weeks to consider the Petitioner's response and reach out with a firm offer.

3. Considering the submissions of learned counsels for both sides, the Commission permitted the Petitioner to file its additional affidavit, as above, within ten days with a copy to the Respondent. The Commission also granted the Respondent two weeks thereafter to file its affidavit.

4. The Petition will be listed for the hearing on **22.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)